

close down the mill without payment of wages to six thousand old workers; if so, the details thereof;

(b) whether Union Government propose to take up the matter with the management and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) The Delhi Cloth and General Mills Management had applied for permission to close down the DCM unit at Bara Hindu Rao, Delhi under Section 25 (O) of the Industrial Disputes Act, 1947, with effect from 1.7.1985. The application was made to the Delhi Administration which is the appropriate Government under the Industrial Dispute Act, 1947. Permission was refused on 15-4-1985, whereupon the Management filed a writ petition in the Delhi High Court against the order of the Delhi Administration rejecting the company's application for closure. The matter is, thus, sub-judice.

(b) and (c). The appropriate Government, which is the Delhi Administration, is fully seized of the matter, and the final orders of the Delhi High Court are awaited.

Bonded Labour

986. SHRI MANIK REDDY: Will the Minister of LABOUR be pleased to state:

(a) the number of bonded labourers in the country as on 1 January, 1988, state-wise; and

(b) the progress made during the year 1987 in each state for their release and rehabilitation?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) and (b). The responsibility for identification, release and rehabilitation of bonded labourers lies with the concerned State Governments. The required information as has been received from the State Governments is given below.

Name of the State	No of Bonded Labourers		
	Identified & Released as on 1.1.88	Released during 1987	Rehabilitated during 1987
Andhra Pradesh	26740	Nil	3678
Bihar	12102	373	526
Karnataka	62689	Nil	4482
Maharashtra	949	45	187
Orissa	47465	2600	4814
Rajasthan	6952	55	183
Tamil Nadu	33581	Nil	401
Uttar Pradesh	23853	936	4608
Kerala	823	Nil	Nil
Gujarat	64	2	Nil
Haryana	379	84	Nil
	2,21,806	2,677	19,848